

**DIVISION BENCH**

**ITEM NO.116**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.15/2024 IN CP (IB) NO.114/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 30<sup>th</sup> January, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S GURPAL SINGH</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ashish Verma, along with  
Ms. Salonee Keshwani, Advs.

*: For the Bank of Baroda*

Sh. Kanishk Khetan, Adv.

*: For the Respondent*

**ORDER**

Ld. Counsels representing their respective parties are present through VC.

At the joint request made by the Ld. Counsels representing the parties, the matter is adjourned for further hearing on 14<sup>th</sup> February, 2024.

*-Sd-*

**(Ashish Verma)  
Member (Technical)**

*-Sd-*

**(Praveen Gupta)  
Member (Judicial)**

**30<sup>th</sup> January, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*